GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 4054

TO BE ANSWERED ON WEDNESDAY, THE 17TH JULY, 2019

Integrated Legal Division

4054. DR. HEENA GAVIT:

DR. SUBHASH RAMRAO BHAMRE:

SHRIMATI SUPRIYA SULE:

SHRI KULDEEP RAI SHARMA:

SHRI SUNIL DATTATRAY TATKARE:

SHRI MOHANBHAI KALYANJI KUNDARIYA:

DR. AMOL RAMSING KOLHE:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has planned an Integrated Legal Division (ILD);
(b) if so, the details thereof and the reasons therefor;
(c) whether such a move would reduce the number of pending cases and if so, the
details thereof and the steps taken by the Government in this regard;
(d) the challenges being faced by the Government in the implementation of ILD and
the steps being taken to remedy the same; and
(e) whether the Government would clarify if such a mechanism is intended to be
established at the State level and if so, the details thereof?

ANSWER

MINISTER FOR LAW & JUSTICE, COMMUNICATIONS AND ELECTRONICS &
INFORMATION TECHNOLOGY

(SHRRI RAVI SHANKAR PRASAD)

(a)to(e): A proposal has been prepared to set up Integrated Legal Division (ILD) in
various Ministries/Departments of the Central Government which will provide legal
advice on relevant issues to these Ministries/Departments. This proposal is presently
under consideration.